

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2599
ANSWERED ON MONDAY, MARCH 09, 2026
PHALGUNA 18, 1947 (SAKA)
COMPANIES AMENDMENT BILL, 2025

QUESTION

2599. Shri Praveen Khandelwal:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) the key compliance and enforcement changes proposed under the Companies (Amendment) Bill, 2025, particularly for Micro, Small and Medium Enterprises (MSMEs) and small companies;**
- (b) whether the Government has undertaken an impact assessment on compliance cost, adjudication capacity and timelines for compounding/adjudication, if so, the details thereof; and**
- (c) the timeline for notifying rules and strengthening field-level adjudication to avoid forum-shopping and inconsistent penalties?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF ROAD, TRANSPORT AND
HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a): Pursuant to recommendations of Company Law Committee (2022) and suggestions received from relevant stakeholders, amendments related to small companies in Companies Act, 2013 are under consideration.

(b): No such assessment has been done by Ministry as yet.

(c): The Companies (Adjudication of Penalties) Rules, 2014 were amended, effective from 16.09.2024, to mandate that adjudication proceedings before the Registrar of Companies (ROCs) while levying the penalties shall take place through e-adjudication platform only. This has resulted in ensuring that such penalties take place in a time-bound, consistent and uniform manner.
